

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 82 of 2008**

**Dated: 30<sup>th</sup> August, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**Bharat Coking Coal Ltd.**

**.... Appellant (s)**

**Versus**

**DLF Power Limited & Anr.**

**...Respondent (s)**

Counsel for the Appellant (s): Mr. K.K. Rai, Sr. Adv. with  
Mr. A. B. Singh &  
Mr. Anupam Lal Das  
Counsel for the Respondent (s): Mr. K. Venugopal, Sr. Adv. with  
Mr. Manu Seshadri &  
Mr. Kamal Budhiraja for R-1

**ORDER**

Both the learned Senior counsel reported that no settlement is possible. The same is recorded.

As the arguments were advanced by both the parties earlier, the learned Senior counsel for the Appellant is directed to file his Written Submissions on or before 27.09.2011 after serving copy on the other side and thereafter, the learned Senior counsel for the Respondent will file his reply Written Submissions on or before 01.10.2011 after serving copy on the other side.

Post the matter for reporting compliance and for further submissions on **08.11.2011.**

**(Justice P.S. Datta)  
Judicial Member  
Ts/ks**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**